

- (c) if not, the reasons therefor;
- (d) whether apart from the imposition of AFSPA, there are no other alternatives in order to ensure law and order in the State of Manipur;
- (e) if so, the details thereof; and
- (f) if not, the reasons for the continuation of AFSPA?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI MULLAPPALLY RAMACHANDRAN): (a) No, Sir.

(b) and (c) Do not arise.

(d) to (f) The declaration of disturbed area under AFSPA in this case has been issued by the State Government.

Steps for safety of women and children after Delhi gang rape

374. DR. K.V.P. RAMACHANDRA RAO: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government has taken any steps for the safety of women and children after the gang rape incident in Delhi in December, 2012;
- (b) if so, the details thereof;
- (c) whether any amendments are being made in the rape laws; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) The Government had appointed a Justice Usha Mehra Commission of enquiry on 26th December, 2012, to enquire into various aspects of the incident of rape and brutal assault of a young woman in Delhi on 16th December, 2012. The Commission has submitted its report on 22nd February, 2013. The Commission has given its findings on the coordination between the Delhi Traffic Police and the Transport Department of GNCT of Delhi,

on investigation done by the Delhi Police in the incident of gang rape and also made recommendations for preventive action to improve safety and security of women.

(c) and (d) Justice J.S. Verma Committee was constituted to look into the possible amendments of the Criminal laws so as to provide for quicker trial and enhanced punishment for criminals, accused of committing sexual assault of the extreme nature against women. The Committee has submitted its report. An ordinance has already been issued by the Government amending various penal provisions for Crimes against women.

**Norms for purchase of security equipment
by police forces**

375. DR. V. MAITREYAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of standardized norms drawn for purchase of security equipment by police forces of the States;

(b) the funds allocated, disbursed and utilized by each State for the purpose;

(c) whether any laboratory or testing centres exists to determines the quality of equipment purchased by police forces;

(d) if so, the details thereof;

(e) whether Government proposes to formulate a policy and issue detailed guidelines to State police forces in connection with import, purchase and manufacture of security related goods and equipment; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) Procurements are to be made by State Police Forces as per the codal formalities prescribed in the State Financial Rules/